

MR. CHAIRMAN: This is not a discussion.

SHRI V. K. DHAGE: I have not been able to put any question.

MR. CHAIRMAN: I am sorry for that. You must control your Opposition.

SHRI V. K. DHAGE: This is my question.

MR. CHAIRMAN: That is so.

PROBATION OF OFFENDERS ACT, 1958

*226. SHRI J. H. JOSHI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the States and the Union territories in which the Probation of Offenders Act, 1958 has been enforced; and

(b) what is the assessment as a result of the enforcement of the Act?

THE DEPUTY MINISTER OF HOME AFFAIRS (SHRIMATI VIOLET ALVA):

(a) The Act has not yet been enforced in any of the States or Union Territories.

(b) Does not arise.

SHRI J. H. JOSHI: The question is whether it has been enforced in any State of India.

SHRIMATI VIOLET ALVA: I said that it has not been enforced in any of the States in India.

SHRI SONUSING DHANSING PATIL: What are the difficulties?

SHRIMATI VIOLET ALVA: The difficulties are that under Section 17, they have to frame their own rules. The different States are in different stages in framing rules. Then the rules have to be sent to the Centre for approval.

SHRI SONUSING DHANSING PATIL: Are there no model rules in the Centre?

SHRIMATI VIOLET ALVA: There may be model rules but they will

have to satisfy the conditions in the States.

SHRI B. K. P. SINHA: On what particular date the Bill received the assent of the President and became an Act?

SHRIMATI VIOLET ALVA: It became an Act in June 1958 but in the provisions of the Act it is very clearly stated that it will come into force at different times and in different areas according to the equipment the State Government can make available.

*227. [The questioner (Moulana M. Faruqi) was absent. For answer vide cols. 1292-93 infra.]

PERIODICAL TECHNICAL AUDIT IN THE STATE OWNED INDUSTRIES

*228. SHRI M. P. BHARGAVA: Will the Minister of FINANCE be pleased to state:

(a) whether any arrangements have been made to have periodical 'Technical Audit' in the State-owned industries; and

(b) if so, in which industries this system has so far been put into operation?

THE MINISTER OF REVENUE AND CIVIL EXPENDITURE (DR. B. GOPALA REDDI): (a) and (b). There are no standing arrangements for periodical "Technical audit" of State-owned Industries. The Committee on Plan Projects has, however, appointed a small specialist staff for studying certain aspects of the working of the Government Industrial and Mining Enterprises, namely:—

(i) Inventory Control Methods.

(ii) Plant Maintenance Practices.

(iii) Scheduling of Production.

SHRI M. P. BHARGAVA: May I know who are the people employed to carry out such technical audit in such industries which the Government considers fit?

DR. B. GOPALA REDDI: Specialist staff consisting of two officers on

special duty was appointed for this purpose to work under the guidance of the late Shri Vaidyanatha Ayyar.

SHRI M. P. BHARGAVA: I am not talking of audit. I am talking of technical audit. I want to know if any arrangements have been made for such technical audit.

DR. B. GOPALA REDDI: Two special officers were appointed to work under the guidance of the late Shri Vaidyanatha Ayyar.

SHRI M. P. BHARGAVA: Shri Vaidyanatha Ayyar was an auditor. I am not talking of audit but I am talking of technical audit with a view to finding out what improvements can be made in the production, etc.

SHRI MORARJI R. DESAI: Specialists are engaged from time to time and they do this. There are no specialists fixed for this purpose.

CONSULTING ENGINEERS AT STEEL PLANTS

*229. **SHRI M. P. BHARGAVA:** Will the Minister of STEEL, MINES AND FUEL be pleased to state:

(a) the number of Indian Consulting Engineers firms which are at present associated with our steel plants at Bhilai, Durgapur and Rourkela;

(b) the number of foreign Consulting Engineers firms which are at present associated with them; and

(c) whether it is a fact that all project reports are entrusted to foreign firms?

THE MINISTER OF STEEL, MINES AND FUEL (SARDAR SWARAN SINGH):
(a) Nil.

(b) Five at Rourkela and one at Durgapur. The agreement with U.S.S.R. for Bhilai also covers services usually rendered by Technical Consultants.

(c) The Project Report of the Rourkela Steel Works was prepared by M/s. Indiangemeinschaft Krupp-Demag, GmbH. In the case of Bhilai

Steel Works the Project Report was prepared by the Government of U.S.S.R. The Project Report of Rajhara Iron Ore Mines was prepared jointly by Indian and Soviet authorities while that for Limestone and Dolomite Mines was prepared by Indian Officers. No project report as such was prepared in the case of Durgapur. Detailed specifications were prepared by Indian Steelworks Construction Company, which were examined with the assistance of the Consulting Engineers, before the finalisation of the contract.

SHRI M. P. BHARGAVA: May I know whether it is the policy of the Government to invite Indian Consulting Engineers also, to give project reports for new works undertaken, side by side with the foreign experts who are invited to do such works?

SARDAR SWARAN SINGH: It will depend on the individual project concerned. If the Indian Consultants are suitable and have experience, Government will very gladly utilize their services.

SHRI M. P. BHARGAVA: May I know whether there have been any cases where Indian Consulting Engineers have applied to do such work but their application was not considered?

SARDAR SWARAN SINGH: Much too general a question. If any specific project is mentioned, I might be able to collect information.

SHRI BHUPESH GUPTA: May I know whether it is a fact that in the case of Rourkela, the Consulting Engineering Firms are also the suppliers of the machinery that are imported from that country?

SARDAR SWARAN SINGH: Some of them are, just as in the case of Bhilai the U.S.S.R. Government prepared the project report and they are also the suppliers.

SHRI BHUPESH GUPTA: It is a stale story. May I know whether as a result of this arrangement of Consulting Engineers being suppliers of the